

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR

Date of order : 2.5.95.

O.A. No. 159/95

Vinodi Lal Sharma ... Applicant
Vs.

Union of India and Ors. ... Respondents

Present

Mr. Pradeep Shah, Counsel for the applicant.

CORAM :

THE HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN
THE HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER

HON'BLE MR. GOPAL KRISHNA

Applicant Vinodi Lal Sharma in this application under section 19 of the Administrative Tribunals Act, 1985, has sought a direction to the respondents to appoint him to the post of Dak/Sorting Assistant w.e.f. the date the other persons whose names were shown in the select list, were provided appointment. The applicant had also claimed consequential benefits.

2. We have heard the learned counsel for the applicant.

3. It is stated by the applicant that he possesses the requisite qualification for appointment as Dak/Sorting Assistant and when there was a Notification

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dated 7.12.1994 vide Annex.A/2 inviting applications from eligible candidates for recruitment to the post, the applicant had submitted his application which was duly considered and thereafter the applicant was directed to appear before the Respondent No. 3 on 31.3.1995 at 10.00 A.M. The applicant in compliance thereof appeared in person alongwith the original testimonials in the office of Respondent No. 3 on 31.3.1995 at 10.00 A.M. but he was shocked on being directed to leave the office. It is claimed by the applicant that the qualification of Madhyama (Visharad) possessed by him is the recognised and requisite qualification for the post of Dak/Sorting Assistant. It is further stated that on the same day and at the same place the applicant had made a representation to the Post Master General, Eastern Zone, Ajmer for redressal of his grievance and alleged that the respondent no. 3 had not only refused to verify the documents but he had also refused to issue an attendance certificate to the applicant. It transpires from the seal of the office of the Post Master General, Eastern Zone, Ajmer that the applicant had made a representation to the Post Master General, Eastern Zone, Ajmer on 31.3.1995.

4. In the circumstances we dispose of this OA at the stage of admission with a direction to the respondent no. 2 to examine the representation made by the applicant vide Annex.A/5 dated 31.3.1995 and pass an appropriate order thereon after giving an opportunity of hearing to the applicant within a period of one month from the date of receipt of a copy of this order. In case the applicant is aggrieved by any decision taken on this representation he may file a fresh O.A.

Usha Sen
(USHA SEN)

Administrative Member

Gopal Krishna
(GOPAL KRISHNA)
Vice Chairman

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Part II and III destroyed
in my presence on 21/12/2003
under the supervision of
section officer () as per
order dated 14/9/2003.

19. *Leucosia* *leucostoma* (Fabricius) *leucostoma* (Fabricius) *leucostoma* (Fabricius)

¹⁰ See, for example, the discussion of the 1992 Constitutional Convention in the *Constitutional Convention of 1992: A Report to the People of South Africa* (Cape Town, 1993).

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